

**Vacancies in Golden Rock Workshop**

2423. SHRI VAIKO: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that about 3000 posts of different categories are lying vacant in the Golden Rock workshop;

(b) if so, since when these posts are lying vacant; and

(c) the time by which the vacant posts are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) No, Sir. There are only 392 vacancies in the Golden Rock Workshop.

(b) These vacancies have arisen over a period of three years.

(c) While the action to fill up the vacancies against promotion quota is in process, the vacancies against direct recruitment quota will be filled up as and when required, commensurate with the workload in the Workshop.

**Land for Bijapur Airport**

2424. SHRI K.C. KONDAIAH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Karnataka Government requested the Union Government to release the compensation amount to the land owners whose land had been acquired for the expansion of Bijapur Airport in Mangalore;

(b) if so, the amount of compensation sought for; and

(c) the time by which the amount is likely to be released?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANTH KUMAR): (a) No, Sir.

(b) The airport at Mangalore (Bajpee) belongs to Airports Authority of India (AAI). An amount of Rs. 50 lakhs was demanded by the State Government for

acquisition of land in 1988 and which amount has been released in March, 1989. The land has not been handed over to AAI so far.

(c) Does not arise.

[Translation]

**Purchase of Material**

2425. SHRI RAVI PRAKASH VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether in 1997 Railways had taken a decision to bring out the details of the material purchased/sold by Railways in a year; and

(b) whether the purchase of materials by railways has been done on the basis of tenders at minimum rates and its sale by tender on maximum rates?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) Yes, Sir.

(b) Purchase on Indian Railways are made through a system of tendering at competitive rates duly considering the technical acceptability and other merits of the offers and keeping in view the policy laid down by the Government of India (Department of Supply and other Government Departments) and instructions issued from time to time.

Sale of materials is made either through auction at the highest rate or through a system of competitive tendering at the highest rate except in exceptional cases, where the tenderer does not meet with the tender requirements or his credentials are not considered adequate.

[English]

**Customs and Excise Levy**

2426. SHRI K. YERRANNAIDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways pay huge Customs and Excise levies on its imports;

(b) if so, the details thereof; and